

**(5) Unemployed graduate dealers**

The decision to appoint dealers in particular areas is taken depending on the potentiality of the area and availability of the material. Selections of dealers is made by duly constituted selection committees who go into the financial status, business experience in rural marketing and reputation of the party. In the case of unemployed graduates, ex-servicemen and SC/ST dealers much stress is not laid about their financial status as they are not expected to have substantial funds at their disposal. Applications for dealership are invited through advertisements issued in local newspapers and while selecting the candidates the selection committee follow the prescribed procedure. In the case of ex-servicemen, the selection is made on the basis of recommendations made by the Director General Resettlement.

(b) In the State of Haryana which falls predominantly under the marketing one of National Fertilizer Ltd., they have appointed 186 dealers belonging to the 5 categories referred to above. The number of dealers appointed districtwise are given below:

District	No. of dealers
Ambala . . . . .	28
Bhiwani . . . . .	10
Gurgaon . . . . .	8
Faridabad . . . . .	6
Hissar . . . . .	16
Jind . . . . .	11
Karnal . . . . .	29
Kurukshetra . . . . .	32
Mohindergarh . . . . .	8
Rohtak . . . . .	12
Sirsa . . . . .	13
Sonepat . . . . .	13
	<b>186</b>

**Alleged Criticism against Makers of Film on Mahatma Gandhi**

9078. SHRI S. M. KRISHNA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his attention has been drawn to the news-item captioned "The racism of the British makers of Gandhi—Indians are called 'bloody Indians', and there is little sign of the much touted foreign finance for the project" appearing in the 'SUNDAY' magazine (published from Calcutta) dated March 15, 1981; and

(b) if so, his reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) Yes, Sir.

(b) The matter is under consideration.

**Complaints against the Chairman D.V.C.**

9080. SHRI CHITTA BASU: Will the Minister of ENERGY be pleased to state:

(a) whether Government of West Bengal brought to his notice certain objectionable mode of functioning of the Chairman of the Damodar Valley Corporation during the period of October, 1980 to January this year;

(b) if so, the instances of such objectionable mode of functioning as referred to by the West Bengal Government; and

(c) the steps taken by Government to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Chief Minister, West Bengal had written to the Minister for Energy alleging arbitrary manner of functioning of the present Chairman of the Damodar Valley Corporation. Minister for Energy has replied to Chief Minister, West Bengal that the latter had not been

correctly informed about the full state of affairs. Chief Minister, West Bengal was informed that discipline and power generation have improved under the stewardship of the present Chairman. The West Bengal Chief Minister was requested to lend his support and blessings to the DVC so that the Corporation could discharge its obligations better and more effectively.

(c) Question does not arise.

#### Protection of Pay for Journalists and Non-Journalists

9081. SHRI RAM VILAS PASWAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the journalists and non-journalists working in the news agencies were given assurance in 1977 that their pay, etc. would be protected for a period of six years; and

(b) the category in which Government will place or has been placing the employees of various news agencies following the recommendations of the Palekar Tribunal and dissolution of news agencies and the present position in regard to their pay and bonus?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) The Government's attitude was explained in para 6 of the statement made in the Lok Sabha/Rajya Sabha on 14.11.1977, a copy of which is laid on the Table of the House. Paced in Library. [See No. LT-2459/81].

(b) According to the recommendations of the Palekar Tribunal the classification of news agencies shall be based on the average gross revenue for a year calculated on the basis of the gross revenue derived by them from 14.4.1978 to 31.12.1979 (gross revenue of a news agency means its total revenue from all sources, in-

cluding subscription revenues derived by selling its services);—

#### Class Gross Revenue

Rs. 2 crores and above.

II Rs. 1 crores and above and less than Rs. 2 crores.

III. Rs. 50 lakhs and above and less than Rs. 1 crore

IV. Less than Rs. 50 lakhs.

The above recommendations have been accepted by the Government vide Ministry of Labour orders dated 26-12-1980 and 9-1-81.

#### Film on Mahatma Gandhi

9082. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it has come to Government's notice that the Indo-British firm engaged in producing the biographical film 'Gandhi', on the life of Mahatma Gandhi, with Government's collaboration, is practising discrimination against the Indians in violation of the provisions of the Constitution of India, paying discriminatory rates of emoluments and wages for similar and equal work and even hurling on racist abuses, by the British on the Indian Workers in the team; and

(b) if so, what steps have been taken by Government to prevent such discrimination being perpetrated?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) No, Sir. The Government has not received any complaint in this regard.

(b) Does not arise.